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EXTRAORDINARY

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PRESIDENT'S SECRETARIAT

NOTIFICATIONS

New Delhi, the 26th January, 1960

No. 13-Pres/60.—The President is pleased to institute a Naga Hills Clasp to be worn with the General Service Medal—1947 for service in military operations in the Naga Hills.

2. The award of the clasp will be governed, subject to the ordinances for the award of the medal, by the qualifying conditions to be prescribed by the Government.

No. 14-Pres/60.—The President is pleased to institute a medal for the Armed Forces for the recognition of non-operational service under conditions of hardship and severe climate and, in this behalf, to make, ordain and establish the following ordinances which shall be deemed to have effect from the fifteenth day of August in the year one thousand nine hundred and forty-seven.

Firstly.—The medal shall be styled and designated the “SAINYA SEVA MEDAL”/“SERVICES MEDAL”.

Secondly.—The medal shall be awarded to personnel of the Armed Forces for services rendered in such conditions and for such periods as may be recognised by the Government for the purposes of this award. Awards may be made posthumously.

Thirdly.—An individual qualifying for the medal for the first time shall be awarded the medal, together with a clasp on which shall be inscribed the place where the service was rendered. On all subsequent occasions when the award is made only a clasp indicating the place where the service was rendered shall be awarded.

Fourthly.—The categories of personnel eligible for the award shall be prescribed by the Government as and when the issue of the medal is authorised.

Fifthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sixthly.—The President may cancel and annul the award of the medal and the clasp to any person and also restore it subsequently.

No. 15-Pres/60.—The President is pleased to institute a medal for the recognition of service rendered by the Armed Forces outside the territories of the Union of India and, in this behalf, to make, ordain and establish the following ordinances, which shall be deemed to have effect from the fifteenth day of August in the year one thousand nine hundred and forty-seven:—

Firstly.—The medal shall be styled and designated the “VIDESH SEVA MEDAL”/“OVERSEAS MEDAL”.

Secondly.—The medal shall be awarded to personnel of the Armed Forces for such service abroad as may be recognised from time to time by the Government for the purposes of this award and which has not been considered for any other Indian Medal. The award may be made posthumously.

Thirdly.—An individual qualifying for the medal for the first time shall be awarded the medal, together with a clasp on which shall be inscribed the place where the service was rendered. On all subsequent occasions when the award is made only a clasp indicating the place where the service was rendered shall be awarded.

Fourthly.—The categories of personnel eligible for the award shall be prescribed by the Government as and when the issue of the medal is authorised.

Fifthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sixthly.—The President may cancel and annul the award of the medal and the clasp to any person, and also restore it subsequently.

No. 16-Pres/60.—The President is pleased to institute a medal with a view to recognising such individual acts of exceptional devotion to duty or courage as have special significance for the Army and, in this behalf, to make, ordain and establish the following ordinances which shall be deemed to have effect from the date of this notification:—

Firstly.—The Medal shall be styled and designated the “SENA MEDAL”/“ARMY MEDAL”.

Secondly.—The medal shall be awarded to personnel of the Army for such individual acts of exceptional devotion to duty or courage as have special significance for the Army. All ranks of the Army shall be eligible for the medal. Awards may be made posthumously.

Thirdly.—The names of those persons to whom the medal is awarded shall be published in Army Orders.

Fourthly.—A bar shall be given for every subsequent award of the medal to a person.

Fifthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sixthly.—The President may cancel and annul the award of the medal and the bar to any person and also restore it subsequently.

No. 17-Pres/60.—The President is pleased to institute a medal with a view to recognising such individual acts of exceptional devotion to duty or courage as have special significance for the Navy and, in this behalf, to make, ordain and establish the following ordinances which shall be deemed to have effect from the date of this notification:—

Firstly.—The medal shall be styled and designated the “NAO SENA MEDAL”/“NAVY MEDAL”.

Secondly.—The medal shall be awarded to personnel of the Navy for such individual acts of exceptional devotion to duty or courage as have special significance for the Navy. All ranks of the Navy shall be eligible for the medal. Awards may be made posthumously.

Thirdly.—The names of those persons to whom the medal is awarded shall be published in the Navy Fleet Orders.

Fourthly.—A bar shall be given for every subsequent award of the medal to a person.

Fifthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sixthly.—The President may cancel and annul the award of the medal and the bar to any person and also restore it subsequently.

No. 18-Pres/60.—The President is pleased to institute a medal with a view to recognising such individual acts of exceptional devotion to duty or courage as have special significance for the Air Force, and, in this behalf, to make, ordain and

establish the following ordinances which shall be deemed to have effect from the date of this notification:—

Firstly.—The medal shall be styled and designated the “VAYU SENA MEDAL”/“AIR FORCE MEDAL”.

Secondly.—The medal shall be awarded to personnel of the Air Force in recognition of such individual acts of exceptional devotion to duty or courage as have special significance for the Air Force. All ranks of the Air Force shall be eligible for the medal. Awards may be made posthumously.

Thirdly.—The names of those persons to whom the medal is awarded shall be published in the Air Force Orders.

Fourthly.—A bar shall be given for every subsequent award of the medal to a person.

Fifthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sixthly.—The President may cancel and annul the award of the medal and the bar to any person and also restore it subsequently.

No. 19-Pres/60.—The President is pleased to institute a medal to recognise distinguished service rendered by personnel of the Armed Forces and, in this behalf, to make, ordain and establish the following ordinances which shall be deemed to have effect from the date of this notification:

Firstly.—The medal shall be styled and designated the “VISHISHT SEVA MEDAL”/“DISTINGUISHED SERVICE MEDAL”. It shall have three classes namely, Class I, Class II and Class III.

Secondly.—The extent of distinguished service to determine the class of the award shall be as follows:—

Class I of the medal shall be awarded for distinguished service of the most exceptional order;

Class II of the medal shall be awarded for distinguished service of an exceptional order;

Class III of the medal shall be awarded for distinguished service of a high order.

Thirdly.—All ranks shall be eligible for the Medal. Awards may be made posthumously.

Fourthly.—If a recipient of the medal of any of the three classes subsequently receives the medal of the same class, for every such further award he shall be given a bar. Recipients of the award of the medal of a lower class shall be eligible for the award of higher class, but the medal and the ribbon of only the higher class awarded shall be worn.

Fifthly.—The names of those persons to whom the award is made shall be published in the respective Service Orders.

Sixthly.—It shall be competent for the Government to frame such instructions as may be necessary to carry out the purposes of these ordinances.

Sevently.—The President may cancel and annul the award of the medal and the bar to any person and also restore it subsequently.

A. V. PAI,

Secretary to the President.

